

the workers is still under consideration?

SARDAR SWARAN SINGH: Sir, discussion is going on. No agreement could be arrived at about the amount actually due.

SHRI S. N. MAZUMDAR: Agreement between whom?

SARDAR SWARAN SINGH: Obviously, between the workers and those who have to pay.

SHRI S. N. MAZUMDAR: May I know, Sir, what are the points of difference due to which it has not been possible to come to an agreement as yet?

SARDAR SWARAN SINGH: There are such a large number of workers involved that the reasons will be different in different cases and already I have given a statement which covers six pages.

SHRI S. N. MAZUMDAR: Different reasons there may be, but the rules under which these people will be paid the benefits are clear. Only the question of counting up their service can be taken up in detail, but I do not understand why so long a time will be necessary for that.

SARDAR SWARAN SINGH: Unfortunately, interpretation of rules always leads to certain disputes and we are trying to sort them out.

SHRI S. N. MAZUMDAR: May I know, Sir, with regard to No. 61/53 shown in the statement, whether any attempt was made to get the papers or information from the contractors?

SARDAR SWARAN SINGH: It has already been stated in this application, No. 61, that as records for service rendered under the contractors are not available, it is not possible for the Administration to accept their claims for the same. We could not say that they are not available, unless an attempt had been made.

SHRI S. N. MAZUMDAR: Is not my hon. friend aware that contractors are not very fond of keeping records about the service and other conditions of the people who are engaged by them and that is why the demand for decasualisation of this type of labour has been raised by every section of the labour movement?

SARDAR SWARAN SINGH: Whatever may be the reason for not maintaining the registers, the result is the same, as I have already stated, that the information is not available.

SHRI S. N. MAZUMDAR: Am I to take it, Sir, that because the contractors have not been maintaining registers, so the workers will be victimised, for their fault?

SARDAR SWARAN SINGH: I do not suggest that.

SHRI S. N. MAZUMDAR: What steps will be taken to see that the workers are not victimised for a fault which is not theirs?

MR. CHAIRMAN: Mr. Mazumdar, please ask a straight question.

SARDAR SWARAN SINGH: Unless they prove the length of service rendered under the contractors or elsewhere, it is very difficult for Government to accept their length of service.

*222. [For answer, vide col. 1124 infra.]

EXPORT PRICE OF INDIAN COAL

*223. **SHRI ABDUR REZZAK KHAN:** Will the Minister for PRODUCTION be pleased to state the export price of Indian coal of various grades to the following countries:

Japan, South Korea, Pakistan, Ceylon, Indonesia, United Kingdom, Burma, Malaya, and other Middle East countries?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): Government have not fixed any export price for Indian coal.

to any of the countries mentioned. It is, however, presumed that what the hon. Member wants to know is the landed cost of Indian coal in these countries. Indian coal is not at present being exported, among the countries mentioned, to Indonesia, the United Kingdom and Middle East countries such as Egypt. Information, as far as available, regarding the landed cost of Indian coal in other countries mentioned by the hon. Member is contained in the Statement which is laid on the Table of the Rajya Sabha.

Statement

	Rs.	A.	P.	
Japan	71	12	0	per ton
South Korea	71	0	0	„ „
Pakistan (Karachi)	61	0	0	„ „
Ceylon	64	14	10	„ „
Burma	58	0	0	„ „
Malaya	99	0	11	„ „

NOTE.—The prices indicated above are the average prices for higher grades.

SHRI B. GUPTA: May I know, Sir, the amount of coal exported to Pakistan, and if Government have any proposal for expansion of our export market in that country as far as coal is concerned?

SARDAR SWARAN SINGH: With regard to the figures of export to Pakistan for the various years, I would require notice. The other suggestion is obviously desirable and every effort is always made to expand the export market.

FORD FOUNDATION INTERNATIONAL PLANNING TEAM'S RECOMMENDATION ON SMALL INDUSTRIES

*224. DR. RAGHUBIR SINH: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) what further steps have so far been taken by the Government of India to implement the decisions taken in their Resolution No. 53-Cot. Ind. (A) (12)/54 of June 7, 1954, in respect

of some of the recommendations made by the Ford Foundation International Planning Team on Small Industries in India; and

(b) whether Government have since taken any decision in respect of any other recommendations of that Team which were then under consideration?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) A statement is laid on the Table of the House. [See Appendix VIII, Annexure No. 56.]

(b) Yes, Sir.

DR. RAGHUBIR SINH: May I know, Sir, what sums have been sanctioned for each of the Regional Institutes, as well as the branch units that have been established recently?

SHRI D. P. KARMARKAR: Sir, I should like to have notice.

DR. RAGHUBIR SINH: May I know, Sir, as to when the Marketing Service Corporation is expected to function?

SHRI D. P. KARMARKAR: The matter is under consideration at the moment.

CYPRUS QUESTION IN THE U. N. GENERAL ASSEMBLY

*225. SHRI N. PRASADARAO: Will the PRIME MINISTER be pleased to state whether it is a fact that the Indian Representative to the United Nations General Assembly kept neutral on the question of Cyprus, when that question came up before the General Assembly during its recent session?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): The Representative of India abstained from voting on the question relating to Cyprus when it was brought forward in the General Assembly, as this appeared to limit the choice of the